

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT) NO.360 OF 2019

In the matter of:

Supriya Pharmaceuticals Ltd

Appellant

Vs

Vijay Julka & Ors

Respondents

Mr Ritesh Agrawal, Mr Teejas Bhatia, Mr Aishwarya Adloktia, Advocates for Appellant

Mr. Sermon Rawat and Mr Parikshit Goyal, Advocates for Respondent.

ORDER

04.03.2020- Service is completed on all respondents. Learned counsel for the Respondent No.1 further seeks time to file reply affidavit. However, Respondent No.3 present in person, who is also representing Respondent No.2 and 4, does not want to file any reply affidavit. Learned counsel for the Respondent No.1 is directed to file reply affidavit positively by 12th March, 2020. Rejoinder, if any, be filed by 17th March, 2020.

2. Respondent No.3 has filed an application being IA No.858/2020. The IA is taken on record. Learned counsel for Respondent No.1 seeks time to file reply to this IA. Prayer allowed. Let the reply to this IA be filed by 12th March, 2020.

3. Let the matter be fixed on **26th March, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/kam